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O.A. No. 449/08

ORDER DATED 19th NOVEMBER, 2008

Coram:

Hon'ble Shri A.K. Gaur, Member (J)

Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. P.K. Padhi, Ld. Counsel for the applicant and Mr. S. Misra, Ld. Additional Standing Counsel for the Respondents.

2. Mr. Padhi, Ld. Counsel for the applicant, submitted that certain amount has been recovered/deducted from the pay of the applicant after his retirement without giving any opportunity of hearing. The recovery has been effected after retirement on the basis of audit objection without following the rules and principles of natural justice. The applicant has already preferred a representation to the competent authority in this regard. However, no such representation has been annexed to this Original Application.

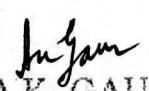
3. Having regard to the submission made by both the parties we direct the applicant to prefer a fresh representation within 10 days. If such a representation is received by the competent authority, the same shall be disposed of in accordance with law within 03 months from the date of receipt of copy of this order. While

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disposing of the representation as directed above, this Original Application be treated as part of his representation.

4. With the above observation, and direction this Original Application is disposed of at the admission stage itself. No costs.


(C.R. MOHAPATRA)
ADMINISTRATIVE MEMBER


(A.K. GAUR)
JUDICIAL MEMBER